



lockdown is over.

Let notice be issued to O.P. No.2 under registered cover with A/D as well as under ordinary process for which requisites etc. must be filed within two weeks by the petitioners, failing which, this anticipatory bail application shall stand dismissed without further reference to the Bench.

Learned counsel for the petitioners submits that the allegations against the petitioners are all false and there is no document to show entrustment of any money to the petitioners and in fact the informant herself has collected the money from others and because of grudge she has falsely implicated the petitioners in the present case. Hence, it is submitted that the petitioners be given the privileges of anticipatory bail.

Learned A.P.P appearing for the State opposes the prayer for anticipatory bail of the petitioners.

List this case on 02.11.2020.

Considering the submissions of learned counsels and the facts as discussed, I am inclined to pass an interim order of anticipatory bail to the petitioners till 02.11.2020. In case of the petitioners being arrested by the police on or before 02.11.2020, they shall be released on bail **provisionally** on furnishing bail bond of Rs.25,000/- (Twenty five thousand) each with two sureties of the like amount each to the satisfaction of the officer concerned in connection with Azadnagar P.S. Case No.44 of 2019 subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

**(Anil Kumar Choudhary, J.)**